

To,

**The Registrar,**

Hon'ble National Green Tribunal,

Principal Bench, New Delhi.

Letter No. 838/M-NGT-Kanpur Nagar/2022

Dated : 13 / 09 / 2022

**Subject :-Reply in respect to the report submitted by the joint committee in O.A. No. 176/2022.**

Respected Sir,

With reference to the subject cited above i would like to inform you that in O.A. No. 176/2022 Aman Chaudhary Vs union of India and others, Hon'ble N.G.T. vide order dates 07-03-2022 constituted a joint committee comprising of the State P.C.B., District Magistrate Unnao and Kanpur city (Uttar Pradesh) and directed the same to submit factual and action taken report within 3 months.

This committee was constituted by N.G.T. because a complaint was made before hon'ble N.G.T. regarding illegal mining carrying out in village-katari sunaudha, Tehsil- Bilhaur, District- kanpur nagar. The complain was also made regarding an a unauthorized bridge being constructed in the middle of river of Ganga due to which the river was got divided into two stream which could be hazardous to the residents of the nearby villages.

In compliance of the order of hon'ble N.G.T., The joint committee carried out field visit on 02-04-2022 and submitted its report vide email to hon'ble N.G.T. on 10-08-2022. Hon'ble N.G.T. vide order dated 16-08-2022 asked respondents No. 1 to 6 to file Their response/reply to the allegations made in the report of the joint committee within one months.

Director, Geology and mining being the respondent No. 06 is filing its reply before hon'ble N.G.T. on the basis of allegations made by the joint committee.

(1) Director, Geology and mining is entitled to file its reply only on those parameters which are concerned with is Department.

(2) Regarding allegation with respect to the construction of temporary bridge and illegal mining, the committee in its report submitted that no such temporary bridge was found at that place and no illegal mining has

been found. According to Google earth time line map dated 25.03.2018 and 18.04.2019, no such temporary bridge was observed. since no temporary bridge was found therefore Mining Department has nothing to take any action.

(3) In the report submitted by joint committee it was stated that approach road was found at the mining site in the main stream area of river which obstructed the flow of river.

Regarding the above allegation it is humbly submitted that as per the report of District Mines Officer, Kanpur Nagar, the approach road is within the lease boundary. That approach road is three hundred meters away from the active channel of the river.

(4) In the report submitted by joint committee it was stated that project proponent has not taken any significant measures for Environmental safeguard and also not made any efforts/initiatives for conducting activities under CSR.

Regarding the above allegation it is humbly submitted that Mines Officer, Kanpur Nagar vide Letter dated 29.06.2022 has issued notice to the proponent in this regard.

Yours Faithfully

  
**(Roshan Jacob)**

Director,  
Directorate of Geology & Mining  
Lucknow, Uttar Pradesh.